

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3981/2023

(Arising out of impugned final judgment and order dated 22-12-2022 in CRLP No. 11528/2022 passed by the High Court For The State Of Telangana At Hyderabad)

MULAKALA MALLESHWARA RAO & ANR.

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR.

Respondent(s)

Date : 29-08-2024 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. D. Mahesh Babu, AOR  
Mr. Shishir Pinaki, Adv.  
Mr. Dhanaeswar Gudapalli, Adv.  
Ms. Mallika Das, Adv.  
Mr. Amber Jain, Adv.

For Respondent(s) Ms. Devina Sehgal, AOR  
Mr. Dhananjay Yadav, Adv.  
  
Mr. Vikas Mehta, AOR

Hon'ble Mr. Justice Sanjay Karol pronounced the Reportable Judgment of the Bench comprising Hon'ble Mr. Justice J.K. Maheshwari and His Lordship.

Leave granted.

The Appeal is allowed in terms of the Reportable Signed Judgment, placed on the file.

Pending application(s), if any, stands disposed of.

(DR. NAVEEN RAWAL)  
DY. REGISTRAR

(MATHEW ABRAHAM)  
COURT MASTER (NSH)